

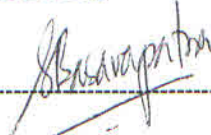
(20) 16/3

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 16.03.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
112/16	58/17	Hearing	433(e)/ 433(f)	Technocon Constructions & Infrastructure Pvt. Ltd., Vs LGCL Properties Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	SAHANA B.V +91 8826366200	M/s. TECHNOCON CONSTRUCTIONS	

**ORDER**

Counsel for Petitioner Company is present. This case was received from the Hon'ble High Court of Karnataka at the stage of admission. Some objections were raised by the Registry of Hon'ble High Court of Karnataka. Counsel for Petitioner filed Memo stating that, Notices issued was delivered to the Respondents viz., DSG Buildwell Pvt. Ltd., Non appeared for Respondents. Notices issued to the Respondents is treated as sufficient, basing from the information obtained from the Indian Post portal website. To hear the petition about the maintainability with regard to the dispute raised by the Respondents Listed on ~~13/04/2017~~ 13/04/2017.

Member (J)

Member (T)

D TO

ORDER

Counsel for Petitioner Company is present. We have seen the order passed by Hon'ble High Court of Karnataka. To hear, the Counsel requested time to submit information with regard to the order of Hon'ble High Court of Karnataka dated 01/07/2016. Meanwhile Registry also directed to put up Note. Listed on 17/04/2017.

  
Member (J)

  
Member (T)